जलविद्युत स्रोतों संबंधी राज्याध्यक्ष समिति की सिफारिशें

281. **श्री दया राम शाक्य**: क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राज्याध्यक्ष समिति ने यह सिफारिश की है कि जल स्रोतों के उपयोग सम्बन्धी विषय को केवल केन्द्रीय विषय घोषित कर दिया जाना चाहिए ; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार ने क्या निर्णय लिया ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विक्रम महाजन) : (क) और ख. विद्युत पर राज्याध्यक्ष समिति ने अन्तराष्ट्रीय जल विवादों के निपटारे के बारे में चिन्ता व्यक्त की है क्योंकि इसमें काफी समय लगता है । अन्तर्-राज्यीय जल निपटारे में लगने वाले इस असाधारण विलम्ब को दूर करने के लिए समिति ने एक विकल्प यह सुझाया है कि जल को राष्ट्रीय साधन घोषित किया जाना चाहिए तथा राज्यों के बीच जल का आवंटन करने की अध्यारोही शक्ति केन्द्रीय सरकार को दी जानी चाहिए। विभिन्न राज्यों के प्राधिकारियों तथा संबंधित अन्य केन्द्रीय एजेंसियों से परामर्श करके इस पहलू का अध्ययन करना होगा।

Rise in Import Bill

282. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the extent of rise in the import bill on account of crude oil since 1973 and the amount of foreign exchange country had to pay on account of its imports;

(b) whether in view of the heavy crude import bill Government have drawn up any plan to accelerate the pace of oil exploration in the country to attain self-sufficiency; and

(c) if so, details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) The value of our total crude imports and the amount of foreign exchange paid has been of the following order:—

(In Rs. Crores)

Year	Value	Increase in import bill
1973	244 6	..
1974	899 1	654 8
1975	992 0	92 6
1976	1145 6	153 6
1977	1258 9	113 3
1978	1243 9	..
1979	1786 8	542 9
1980	3000 0 (estimated)	1213 2

(b) and (c). All attempts are being made to intensify our exploration activities and plans are being made for exploitation of our established reserves to attain self-sufficiency. Our exploration policy will be pursued vigorously with a view to making an inventory of our hydrocarbon reserves.

Reclamation of Land by Rehabilitation Reclamation Organisation

283. SHRI HIRALAL R. PARMAR: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) the number of persons for whom land is proposed to be reclaimed by Rehabilitation Reclamation Organisation during the year 1980-81; and